

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.215-IA/1081(AHM)2023  
ITEM No.216-IA/279(AHM)2024  
in  
IA/1081(AHM)2023  
in  
**CP(IB) 249 of 2020**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Westin Resins & Polymers Pvt Ltd  
V/s  
Balaji Fiber Reinforce Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 30/04/2024**

**Coram:**

**Mr.Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant :Mr.Atul Sharma Adv,  
For the Respondent :Ms.Jaimin Dave a.w Ms.Hirva Dave, Adv. For R-1  
(IA/1081(AHM)2023)

**ORDER**

**IA/1081(AHM)2023**

Learned counsel for the applicant/liquidator submits that last order dated 01.04.2024 has been complied by filing the amended cause title in the matter vide inward diary no. 3687 on 29.04.2024. The same is taken on record.

**IA/279(AHM)2024**

Learned counsel appearing for the applicant seeks liberty to amend the cause title for the respondent as original application was filed against the resolution professional. Since, the Corporate Debtor now under liquidation and this application is to be contested by the liquidator not by the RP to which the counsel appearing for the liquidator has no objection.

Lets steps be taken for amendment of the cause title by serving the copy of the same within 7 days.

Re-list both the IAs on 14.06.2024.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**